Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 25.07.2013

The meeting No.17/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 25.07.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.16/AM-14, dated 18.07.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 18.07.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-14 dated 25.07.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 17/84-ALC3/2013 MEETING DATE : 25.07.2013

Case No.:2/7/84-ALC3/2013	5	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
HQ File :01/84/050/00020/AM14/			Defer Date: 08.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee agreed with the request of the applicant firm and decided to defer the case for re-listing on 08.08.2013.

Case No.:11/13/84-ALC3/2013	Party Name: EUROPEAN TOOLS MANUFACTURING CO;	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00070/AM14/	RLA File :30/24/040/00006/AM14/	Lic.No/Date:3010093824 14.05.2013	
II.	ered the case as per agenda alongwith	1 1	•
II.	DC(MSME) conveved vide their U.O	-	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Cotton Bags made of 100%	6666 Nos.	100% Cotton fabric of	1.06 Sq. meter
	Cotton fabric		relevant GSM	per piece

The GSM should match in both import and export.

detailed below-

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/13/84-ALC3/2013	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00069/AM14/	RLA File :10/24/040/00002/AM14/	Lic.No/Date:1010053448 15.05.2013	
Danisiana The Committee annidam	d the ease of man essende elementitle o	41	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O. No. Nil, dated 25.07.2013 as detailed below:-

S.No. Export Product Export Import item Quantity

		Quantity		allowed
1.	PVC Tufted Vinyl backed	97,087	PVC Tufted/Vinyl backed coir	1,00,000 Sq.
1.	and stencilled coir mat	Sq. meter	mats in rolls (Natural/Bleached	meter
			of relevant quality & thickness)	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:12	The state of the s	arty Name: WILLIA ONS INDIA PVT. L		Meet No/Date:1' 25.07.2013	7/84-ALC3/20	13	Status: Approved
	HQ File :01/	84/050/00071/AM14/	LA File :10/24/040/0	00003/AM14/	Lic.No/Date:1010 20.05.2013	0053477		
	submitted	The Committee considered to in this case. Accordingly, Co or written comments of DIPP contracts	mmittee after del	liberations decided t	o ratify the Ad	vance Auth	orizat	ion issued in this
4	S.No.	Export Product	Export Quantity	Import item		Quantity allowed		
	1.	Rubber backed Polyest door mat (Rubber content	1 / 1	Polyurethane Bindo	er	35,000 meter	Sq.	
		the export product is 3 Kg per sq. meter and PU bind content in the export product is 350 grams per sq. meter)	er	Polyester Floor (woven/non-wover quality and thickne	n) of relevant	98,095 meter	Sq.	

Case No.:7/13/84-ALC3/2013	1 19	05.05.0012	Status: Approved
HQ File :01/84/050/00066/AM14/		Lic.No/Date:0510355060 23.05.2013	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/48/2013-14/Hosy., dated 24.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls Dress made of 100%	7700 Nos.	100% Polyester dyed	2.09 Sq. meter
	Polyester dyed fabric, GSM-75+/-10% with 0.57 sq. meter of		fabric, GSM-75+/-10%	per piece
	100% Polyester lining fabric, GSM-100+/-10%, (Style No.86747)		100% Polyester lining fabric, GSM-100+/-10%	*

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/13/84-ALC3/2013	3	05.07.0012	Status: Approved
HQ File :01/84/050/00063/AM14/		Lic.No/Date:0510355234 24.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/49/2013-14/Hosy., dated 24.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of front 100%	49,486	100% Polyester printed	0.66 Sq.
	Polyester printed woven fabric	Nos.	woven fabric, GSM-68+/-	meter per
	and back made of 100%		10%, width-56"	piece
1.	Polyester solid dyed woven		100% Polyester solid dyed	0.66 Sq.

	fabric, GSM-68+/-10%, (Style No.5831)	woven fabric, GSM-68+/-10%, width-56"	meter per piece
The GS	SM should match in both import and exp	oort.	
The R	A. shall be advised to take necessary ac	tion subject to compliance of other usual condi	itions.

		Case No.:1/13/84-ALC3/2013			Status: Deferred
7	,	HQ File :01/84/050/00060/AM14/			Defer Date: 08.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.08.2013.				

			Status: Deferred
8	HQ File :01/84/050/00061/AM14/		Defer Date: 22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 22.08.2013.

Case No.:10/17/84-ALC3/2013		05.05.0012	Status: Approved
HQ File :01/84/050/00116/AM14/	RLA File :07/24/040/00076/AM14/	Lic.No/Date:0710095924 14.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

9	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Children Trouser made of 73%	7300 Nos.	73% Cotton 27%	12,118 Sq. meter
		Cotton 27% Polyester Denim		Polyester Denim fabric,	(@ 1.66 Sq.
		fabric, GSM-365+/-10% (Style		GSM-365+/-10%	meter per piece)
		No.5GSBBRA)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/17/84-ALC3/2013	1 -	Status: Deferred
10	HQ File :01/84/050/00107/AM14/		Defer Date 22.08.2013:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 22.08.2013.

	Case No.:14/17/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Status: Deferred
11	HQ File :01/84/050/00120/AM14/		Defer Date: 22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

			Status: Deferred
12	HQ File :01/84/050/00108/AM14/		Defer Date: 22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

Case No.:3/17/84-ALC3/2013	05.05.0010	Status: Approved
HQ File :01/84/050/00109/AM14/	Lic.No/Date:0510357980 25.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skirt made of 60% Cotton	2740 Nos.	60% Cotton 33% Nylon	455 Kgs.
	33% Nylon 7% Viscose Lace		7% Viscose Lace dyed net	_
	dyed net knitted fabric, GSM-		knitted fabric, GSM-120+/-	
	120+/-10% (Style No.1419)		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/17/84-ALC3/2013	Party Name: MAF CLOTHING PRIVATE	Meet No/Date:17/84-ALC3/2013	Status:
	LIMITED	25.07.2013	Deferred

HQ File :01/84/050/00117/AM14/	RLA File :07/24/040/00092/AM14/	Lic.No/Date:0/10096191	Defer Date:
		25.06.2013	22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product alongwith use of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.08.2013.

II I	1 3	05.05.0010	Status: Approved
HQ File :01/84/050/00113/AM14/		Lic.No/Date:0710096267 27.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Filter Bags containing 18181.81	12,386	Polyester needle felt,	18,546 Sq.
	sq. meter of Polyester needle felt,	Nos.	GSM-500+/-10%, width-	meter (including
	GSM-500+/-10%, width-2.2		2.2 Meter, weight-10,400	2% wastage)
	Meter, weight-10,400 Kgs.		Kgs.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: RICHA GLOBAL EXPORTS P. LTD.	05.05.0010	Status: Approved
HQ File :01/84/050/00112/AM14/		Lic.No/Date:0510358253 28.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top of Indian origin with	6500 Nos.	100% Polyester net dyed	975 Kgs.
	Imp. Embellishment made of 100%		knitted fabric along with	
	Polyester net dyed knitted fabric		100% Polyester	
	along with 100% Polyester		embellished flower, GSM-	
	embellished flower, GSM-105+/-		105+/-10%	
	10%, Style:314281			
2.	Ladies Top of Indian origin with	341 Nos.	100% Polyester net dyed	52 Kgs.
	Imp. Embellishment made of 100%		knitted fabric along with	
	Polyester net dyed knitted fabric		100% Polyester	
	along with 100% Polyester		embellished flower, GSM-	
	embellished flower, GSM-105+/-		105+/-10%	
	10%, Style:314283			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	se No.:8/17/84-ALC3/2013	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
HQ F	File :01/84/050/00114/AM14/			Defer Date: 22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.08.2013.

Case No.:4/17/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	05.05.0012	Status: Approved
HQ File :01/84/050/00110/AM14/		Lic.No/Date:0510358555 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Bag made of 100%	980 Nos.	100% Cotton printed	735 Sq.
	Cotton printed woven		woven fabric, GSM-	meter
	fabric, GSM-146+/-10%		146+/-10%	
	& 100% Cotton printed		100% Cotton printed	1078 Sq.
	woven fabric, GSM-		woven fabric, GSM-	meter
	122+/-10% and 100%		122+/-10%	
	Cotton printed woven		100% Cotton printed	323 Sq.
	fabric, GSM-160+/-		woven fabric, GSM-	meter
	10%, Style:10449		160+/-10%	
2.	Bag made of 100%	980 Nos.	100% Cotton printed	735 Sq.
	Cotton printed woven		woven fabric, GSM-	meter
	fabric, GSM-146+/-10%		146+/-10%	
	& 100% Cotton printed		100% Cotton printed	980 Sq.
	woven fabric, GSM-		woven fabric, GSM-	meter
	122+/-10% and 100%		122+/-10%	
	Cotton printed woven		100% Cotton printed	147 Sq.
	fabric, GSM-160+/-		woven fabric, GSM-	meter

	10%, Style:11262		160+/-10%	
3.	Bag made of 100%	980 Nos.	100% Cotton printed	·
	Cotton printed woven		woven fabric, GSM-	meter
	fabric, GSM-146+/-10%		146+/-10%	
	& 100% Cotton printed		100% Cotton printed	412 Sq.
	woven fabric, GSM-		woven fabric, GSM-	meter
	122+/-10% and 100%		122+/-10%	
	Cotton printed woven		100% Cotton printed	69 Sq. meter
	fabric, GSM-160+/-		woven fabric, GSM-	
	10%, Style:10108		160+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/17/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00111/AM14/		Lic.No/Date:0510358559 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 92% Nylon	5300 Nos.	92% Nylon 8% Spandex	1304 Kgs.
	8% Spandex lace dyed net knitted		lace dyed net knitted fabric,	
	fabric, GSM-150+/-10%,		GSM-150+/-10%	
	Style:WK34H21			
2.	Ladies Top made of 70% Cotton	5700 Nos.	70% Cotton 30% Nylon	1200 Kgs.
	30% Nylon lace dyed net knitted		lace dyed net knitted fabric,	

	fabric, GSM-145+/-10%,		GSM-145+/-10%	
	Style:WW34H35			
3 .	Ladies Short made of 51% Cotton	733 Nos.	51% Cotton 49% Nylon	100 Kgs.
	49% Nylon lace dyed net knitted		lace dyed net knitted fabric,	
	fabric, GSM-105+/-10%,		GSM-105+/-10%	
	Style:WR34H04			
4.	Ladies Tunic made of 51% Cotton	1540 Nos.	51% Cotton 49% Nylon	400 Kgs.
	49% Nylon lace dyed net knitted		lace dyed net knitted fabric,	_
	fabric, GSM-105+/-10% and 75%		GSM-105+/-10%	
	Rayon 25% Nylon velvet dyed		75% Rayon 25% Nylon	770 Kgs.
	woven fabric, GSM-160+/-10%,		velvet dyed woven fabric,	
	Style:WW34H05		GSM-160+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/17/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	05.05.0010	Status: Approved
HQ File :01/84/050/00115/AM14/		Lic.No/Date:0510358562 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Ladies Blouse made of 51%	10,700	51% Nylon 49% Rayon	2514 Kgs.		
	Nylon 49% Rayon lace dyed	Nos.	lace dyed knitted fabric,			
	knitted fabric, GSM-100+/-10%,		GSM-100+/-10%			
	Style:312982/325671					

20

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/17/84-ALC3/2013	-		Status: Deferred
HQ File :01/84/050/00119/AM14/		I	Defer Date: 22.08.2013

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the applicant firm has not given the bifurcated quantity of raw white and dyed textured in respect of export product in support of their proposal. Since the import item asked for is of any colour, the applicant firm is to clarify whether additional dyeing activities is needed in export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.08.2013.

Case No.:12/17/84-ALC3/2013	-	05.05.0010	Status: Approved
HQ File :01/84/050/00118/AM14/		Lic.No/Date:0510359277 09.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

Case as ac	of ab defined below.				
S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Girls Skirt made of 100%	38,400	100% Polyester net fabric	19,602 Sq.	
	Polyester knitted net fabric,	Nos.	dyed with 100% Polyester	meter	
	GSM-170+/-10% with Polyester		Taffeta Emb. fabric, GSM-		
	lining, Style: Rose Skirt		170+/-10%, width-135		

cms. The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Ca	se No.:15/17	7/84-ALC3/2013	Party Na	ıme: BELL TEXT	′	Meet No/Date:17 25.07.2013		Status: Approved
	HÇ	File :01/84/0	050/00121/AM14/	RLA File	e :52/24/040/00012		Lic.No/Date:5210 17.07.2013	039961	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and were submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization as detailed below:-							_		
		S.No.	Export Product		Export Quantity	Import item		Quantity allowed	1
	1. Bemberg Georgette Crepe 2000 K grey fabric					Cuprommonium 20 to 60 Denie	•	2044 Kgs.	
	Th	e R.A. sha	ll be advised to take nece	essary ac	tion subject to	compliance of ot	ther usual condit	ions.	

MANUAL AGENDA CASE

Case No.197	M/s Gaurav International, New Delhi	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/002/AM-14/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 0510352080 dated		
22.04.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/51/2013-14/Hosy., dated 25.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Blouse made of 70%	1150 Nos.	70% Cotton 30% Silk dyed	2.30 Sq. meter
	Cotton 30% Silk dyed woven		woven fabric, GSM-38+/-	per piece
	fabric, GSM-38+/-10%,		10%	
	Style:WW23A17			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.198	M/s Textrade International Ltd., Mumbai	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/50/054/AM-09/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0310465547 dated		
18.03.2008.		

Decision: The Committee considered the case as per agenda along with other relevant papers and decided that gist of the case may be submitted on file. The case stands for re-listing on 08.08.2013.

(26)

Case No.199	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 17/AM-14, dt.25.07.2013	File No.01/84/162/511/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510337525 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details called for from application firm vide DGFT's letter dated 18.06.2013 is still awaited from the applicant firm. Therefore, the Committee has decided to remind the applicant firm for submission of requisite information/details in support of their proposal. The case stands for re-listing on 22.08.2013.

(27)

Case No.200	M/s Nahar Textiles Pvt. Ltd., Mumbai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/50/184/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0310203919 dated 06.05.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 22.08.2013.

(28)

Case No.201	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/50/107/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0310696881 dated 30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(29)

Case No.202	Representation from Indian Flexible Intermediate Bulk Container
	Association, New Delhi
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/047/AM-14/DES-V
Classification of Export Product - Fle	exible Intermediate Bulk Containers (FIBC)

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written comments received from Deptt. of Chemicals & Petro-chemicals vide their O.M. No.46011/37/2012-PC.II, dated, 18.07.2013, Regional Office of Textile Commissioner, Noida vide their O.M. No.21(25)/08/CCY/RON/307, dated 29.06.2013 and e-mail dated 15.07.2013 received from DIPP. The Committee observed that the textile material like manmade yarn, flexible tapes, fabrics etc. uses the synthetic polymers as raw material. Therefore, it may be drawn that the textile grade polymers as a raw material are used to manufacture the tape/stripe/yarn etc. Since the process of manufacturing of FIBC involves extrusion of polypropylene strip from the polymers which further lead to weaving process on shuttle or circular loom, therefore, FIBC is a technical textile. The Committee after deliberation decided that items in respect of Flexible Intermediate Bulk Containers are covered under ITC(HS) Code 63 and not under ITC (HS) Code 39.

(30)

Case No.203	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/062/AM-14/DES-V
Ratification of input output norms aga	inst Advance Authorization No.3510040983 dated 13.05.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(31)

Case No.204	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 17/AM-14, dt. 25.07.20	
Ratification of input output norms against Advance Authorization No.3510040982 dated 13.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(32)

Case No.205	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/064/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510040981 dated 13.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(33)

Case No.206	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/007/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0510291340 dated 23.05.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(34)

Case No.207	M/s Sadhana Fashions, Panipat	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/061/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3310026344 dated 31.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(35)

Case No.205	M/s Madura Coats Pvt. Ltd., Madurai	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/066/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510041003 dated 15.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Polyester/Polyester Corespun	2,41,000	Polyester Filament Yarn	1,58,217 Kgs.
	yarn/sewing thread made out of	Kgs.	Polyester Staple Fibre	88,568 Kgs.
	65% Polyester Filament yarn 35%			
	Polyester Staple Fibre Blend			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.209	M/s Polynova Industries Ltd., Mumbai	
NC 17/AM-14, dt. 25.07.2013	File No.01/84/171/052/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.
